

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).157/2020

(Arising out of impugned final judgment and order dated 05-12-2019 in A482 No.44807/2019 passed by the High Court Of Judicature At Allahabad)

NIKHAT YASMIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.4657/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 4656/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No.168/2020 (II)

(IA No.4888/2020 - EXEMPTION FROM FILING O.T.)

Date : 20-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Mr. Ajay Prabu, Adv.
Ms. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.
Ms. Ranjana Singh, Adv.
Ms. Ishita Bedi, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Adarsh Upadhyay, AOR

Mr. Nitish Banka, Adv.
Mr. Praveen Swarup, AOR
Mr. Lakshy Manchanda, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 10.10.2022.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)